

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4899
ANSWERED ON:02.09.2011
CIBIL
Chowdhury Shri Adhir Ranjan

Will the Minister of FINANCE be pleased to state:

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- (a) the details of the norms set by the Credit Information Bureau of India Limited (CIBIL) for declaring borrowers defaulter for the loan raised by them from various Banks;
- (b) whether the CIBIL can take unilateral decision to declare a borrower defaulter only upon the information of a particular bank without hearing the borrower;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the corrective steps taken / being taken by the Government to make CIBIL customer friendly?

Answer

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) to (d): CIBIL is a credit information company registered with Reserve Bank of India under the Credit Information Companies (Regulation) Act, 2005 to collect, process and collate information on trade, credit and financial standing of the borrowers of the member credit institutions. CIBIL disseminates the same data / information received from member banks / institutions in the form of credit reports to the specified users/ individuals.

Every credit institution before furnishing credit information of a borrower to a credit information company, in accordance with the provisions of the Act, shall ensure that the credit information is accurate and complete with reference to the date on which such information is furnished or disclosed.